

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 203/2023 (NEW IA) IA 176/2022 CA 538/2022 CA 391/2023 CA
178/2023 MA 2556/2019 MA 2557/2019 CA 233/2021 CA 645/2022 CA
8/2022 CA 136/2022 CA 632/2022 in CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.10.2023

NAME OF THE PARTIES: **UNION OF INDIA VS INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241-242 of the Companies Act, 2013

ORDER

Mr. Gaurav Jaiswal, Advocate a/w Mr. Tushar Wagh, Deputy Registrar i/b Mr. Aditya Sikka, Advocate appeared for the Union of India.

IA No. 203/2023 –

1. Mr. Ashish Mishra i/b DHD Advocate appeared for the Applicant.
2. Respondent Union of India is directed to file their reply to the application within two weeks.
3. List this IA on **07.11.2023** for hearing.

IA No. 176/2022 –

Ms. Sumiti Yadava, Advocate i/b M. S. Bodhanwalla & Co. appeared for the Applicant. `

1. Learned Counsel for the Applicant seeks some time to file rejoinder to the Respondent's reply. Time granted by serving advance copy to them at least two days before the next date of hearing.
2. List this IA on **28.11.2023** for hearing.

CA No. 233/2021 –

Ms. Sumiti Yadava, Advocate i/b M. S. Bodhanwalla & Co. appeared for the Applicant.

1. The present IA is connected to the same person in IA No. 176/2022.
2. List this IA on 28.11.2023 for hearing.

CA No. 538/2022 –

1. Mr. Shirraz Rustomjee, Senior Counsel i/b DSK Legal appeared for the Applicant.
2. The present application is filed for release of the Liquidator fees.
3. Learned Counsel for the Applicant seeks some time to file rejoinder. Time granted by serving advance copy of the rejoinder to the respondent in advance at least two days before the next date of hearing.
4. List this CA on **07.11.2023**.

CA No. 391/2023 –

1. Mr. Shyam Kapadia, Learned Counsel a/w Mr. Shrikant Pillai, Advocate i/b Solomon & Co. appeared for the Applicant.
2. Last opportunity to Respondent no. 1 is granted to file reply, if they wish so, within one week.
3. Applicant seeks liberty to place on record rejoinder to the reply, filed by the Respondent no. 2.
4. List this CA on **28.11.2023** for hearing.

CA No. 178/2023 –

1. Connected Applications are listed on 10.11.2023.
2. List this CA on **10.11.2023** for hearing.

MA No. 2556/2019 & 2557/2019 –

1. Mr. Animesh Bisht, Advocate i/b Cyril Amarchand Mangaldas present.
2. Today these MAs' are wrongly on board and these MAs are already

Reserved for Order.

CA No. 645/2022 –

1. This application is wrongly placed under the present Company Petition. However, it pertains to another Company Petition.
2. Registry is directed to rectify the mapping of this Application.

Ms. Kashmira Dingankar, Advocate appeared for the Applicant CA No. 632/2022.

Mr. Nigam, Advocate for the respondents in CA Nos. 8/2022, 136/2022, 632/2022, 391/2023.

List CA Nos. 8/2022, 136/2022, 632/2022 on **09.11.2023** for hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna